

States viz, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. In addition, Accelerated Pulses Production Programme (A3P) has been launched under NFSM-Pulses from Kharif 2010 for Demonstrations of Production and Protection Technologies in Compact Blocks for enhanced production of pulses.

Apart from this, Govt. of India has initiated Special Plan on pulses production under NFSM-Pulses during Kharif 2012. The Plan envisages utilization of new areas for pulses cultivation through intercropping, improving planting techniques, inclusive water management, use of important critical inputs like sulphur, weedicides and productivity boosters.

Besides, under the Macro Management of Agriculture (MMA) scheme, assistance is provided for pulses development in the States which are not covered under National Food Security Mission (NFSM) -Pulses.

(d) and (e) Under NFSM-Pulses, incentives are provided to the farmers for purchase of seed, nutrients, soil amenders, plant protection chemicals, farm machineries including sprinklers and pump sets etc. Under A3P, assistance is provided for supply of critical inputs to promote INM & IPM technologies. Under Special Plan, assistance is available on seeds for intercropping in pulses, in-situ moisture conservation, sulphur, weedicides & productivity boosters, sprinkler/drip irrigation, etc. Amount allocated under above programmes during 2012-13 is given as under:

Scheme	Allocation (Rs. in crore)
NFSM-Pulses	607.96
A3P	326.34
Special Plan to promote intercrops and additional area coverage	153.54

Deaths due to encroachments and trespassing

*196. SHRI ANIL MADHAV DAVE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that encroachments along the railway tracks and trespassing claim nearly 15,000 lives every year in the country;

(b) if so, the details thereof, State-wise; and

(c) the measures adopted by the Ministry to prevent such accidents?

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY): (a) and (b) No incident of death due to encroachment along the Railway tracks has been reported. However, loss of lives due to trespassing on Railway track is often reported. State-wise details of such incidents reported during the last three years are given in Statement (*See below*).

(c) The followings measures are being taken to prevent unauthorised trespassing in Railway premises including Railway track:

- Regular announcements are made through PA system at Railway stations urging the passengers to use foot over bridges and to avoid crossing of Railway tracks.
- Various passenger awareness programmes *viz.* announcements through FM Radio, local TV channels, nukkad nataks at level crossings, advertisements through print media, campaign through SMS are being organised to create awareness amongst general public about the dangers of crossing Railway tracks.
- Pictorial representations underlining the vulnerability of trespassers to accident are displayed at conspicuous places in local trains as well as at railway stations to dissuade the passengers from crossing railway tracks.
- Anti-trespass campaigns are conducted by Railways jointly with NGOS (Non-Government Organisations), Civil Defence Volunteers, Scouts and Guide at vulnerable railway stations in sub-urban sections to educate the passengers and general public.
- Unmanned level crossings are eliminated by (i) construction of Rail Under Bridge/subway in lieu of level crossing (ii) construction of diversion road for merger of unmanned level crossing gate to nearby manned or other unmanned gates or subway or Rail Under Bridge or Rail Over Bridge (iii) closing unmanned level crossings having NIL Train Vehicle Unit where roads are non-existent on either side.

- Unauthorised trespassing on the Railway track is a punishable offence in terms of section 147 the Railways Act. Regular drives are conducted against unauthorised trespassing on Railway tracks.

Statement*Number of persons died on railway tracks during
2009, 2010, 2011 and 2012*

Number of persons died on Railway track over Indian Railways due to trespassing during the years 2009, 2010, 2011 and 2012 (Upto June) are as under:

State	Total number of persons died on railway track and level crossings due to trespassing			
	2009	2010	2011	2012 (Upto June)
1	2	3	4	5
A.P.	392	545	725	387
Assam	305	189	226	125
Bihar	512	608	798	228
Chhattigarh	176	169	221	152
Delhi	539	545	401	319
Goa	1	0	0	7
Gujrat	711	312	540	444
Haryana	1241	709	776	874
H.P.	7	12	14	6
J&K	54	3	8	8
Jharkhand	200	145	114	67
Karnataka	113	388	229	82
Kerala	20	12	31	17

<i>Written Answers to</i>	[24 August, 2012]			<i>Starred Questions</i>	33
1	2	3	4	5	
M.P.	437	560	501	221	
Maharashtra	3357	2804	2678	1356	
Nagaland	7	7	9	4	
Odisha	575	424	516	341	
Punjab	762	862	795	482	
Rajasthan	693	778	994	410	
Tripura	0	4	19	12	
Tamil Nadu	1563	1629	1629	996	
Uttar Pradesh	1125	874	1275	819	
Uttarakhand	15	0	0	6	
West bengal	1571	1315	2112	1049	
TOTAL	14376	12894	14611	8412	

Proposal for revenue generation for MTNL

*197. SHRI ISHWAR SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Mahanagar Telephone Nigam Limited (MTNL) has been suffering losses for past several years;

(b) if so, the details thereof;

(c) whether MTNL has now proposed developing and leasing out its land bank, surrendering spectrum for providing broadband wireless access services and Voluntary Retirement Scheme to two-thirds of its employees as part of a business proposal for revenue generation; and

(d) if so, the action taken by Government on such proposals of MTNL to bring it out of the current difficult situation?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) Mahanagar Telephone Nigam Limited (MTNL) has been suffering losses since 2009-10. The details are as under: